NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 616/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES:

GAS Jeans Pvt. Ltd.

V/s.

Vama Apparels India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S No

NAME

DESIGNATION

SIGNATURE

27

jal Upadhyay

Petitione

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TCP 616/I&BC/NCLT/MB/MAH/2017

- 1. Learned Representatives of both sides are present.
- Although last chance was granted Petitioner to propose the name of the IRP, however, the name has not yet been informed. Now 7 days' notice is given as per the provisions of the Code; Otherwise the Petition shall be treated as defective/incomplete.
- Adjourned to **04.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member(Judicial)

Date: 14.12.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)